

closely monitored and every effort if being made to overcome constraints in order to ensure commissioning of the projects according to schedule. Guidelines have also been issued to the SEBs on systematic project management procedures.

The State Electricity Boards have been advised on various measures that need to be taken for streamlining the functioning of the SEBs and improving their performance.

The rural electrification schemes are formulated and implemented by the State Electricity Boards. The Sixth Plan envisages a target of electrifying one lakh additional villages. On the basis of the present performance, this target is expected to be achieved.

#### **Voting rights of Associate Members of a Company**

1676. SHRI GULAM MOHI-  
UDDIN SHAWL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 113 given in the Rajya Sabha on the 1st March, 1982 and state:

(a) what are the names of the Companies licenced under Section 25 of Companies Act during 1977 and 1978 showing also separately companies which deny voting rights to associate members; and

(b) whether it is proposed to give some relief to such associate members in the matter of voting rights particularly as the articles of association of such companies can only be amended with prior approval of the Central Government and any amendment in the existing articles of association have to be passed by appropriate majority in an extraordinary general meeting where such associate members cannot vote?

THE MINISTER OF STATB  
IN THE MINISTRY OF LAW,  
JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM):  
(a) A list of Companies licenced under Section 25 of the Companies Act 1956 during the years 1977 and 1978 which include 8 cases where associate members have no voting rights, is enclosed.

(b) The matter is under consideration for necessary corrective action.

#### List

Companies which have been granted licence under Section 25 of the Companies Act, 1956 during the years 1977 and 1978

#### 1977

1. Indo-French Chambers of Commerce and Industry.
2. Gharda Scientific Research Centre.
3. Federation of Hosiery Manufacturing Association of India.
4. Indian Vegetable Oil and Export Association.
5. Damodar Gandhi Research Centre.
6. Surendra Scientific Research and Development Foundation.
7. Cossipore Patsan Brokers and Traders Association.
8. Integrated Rural Development Services.

#### Note:

1. Associate members do not have voting rights in Companies at serial No. 3 & 4.

#### 1978

1. Indian Textile Processors Association.
2. Recruiting Agent Association of India.
3. Andhra Pradesh Motor Vehicle Dealers Association.

4. Indian Institute of Physchometry.
5. Indian Coal Consumers and Agents Association.
6. Minor Oil Seeds Processors Association of India.
7. Association of Indian Fishery Industries.
8. Indian Vanaspati Producers Association.
9. Apparels Export Promotion Council.
10. Backward Area Industries Development Association.

Note:

1. Assoriate Members do not have voting rights in Companies at serial No. 2, 3, 6, 7, 8 and 9.
2. Institution Members do not have voting rights in Companies at serial No. 3, 7 and 10.
3. Institution Members do not have voting rights in Companies at serial No. 9.

#### Energising pump sets in West Bengal

1677. SHRI PRASENJIT BAR-MAN:  
SHRI SUDHAKAR PAN-DEY:  
Will the Minister of ENERGY be pleased to state:

(a) the number of pump-sets which have been energised or likely to be energised district-wise in West Bengal during the 'Sixth Five Year Plan period; and

(b) the number of beneficiaries district-wise in the State at the end of the Sixth Five Year Plan period?

THE MINISTER OF STATE  
;IN THE MINISTRY OF ENERGY  
(SHRI VIKRAM MAHAJAN):

(a) The Sixth Five Year Plan (1980—85) envisages energisation of 77,000 pumpsets in West Bengal. Upto the end of October, 1981, additional 1158 irrigation pumpsets have been energised in the State. A Statement indicating the position in each district of the State, in respect of energisation of pumpsets ending October, 1981 is shown in the statement.

(b) The Rural Electrification Schemes are formulated and implemented by the State Electricity Boards. The details of the programme including the number of pumpsets to be energised district-wise during the Sixth Plan period, will be decided by the West Bengal State Electricity Board

#### Statement

**DISTRICT-WISE CUMULATIVE PROGRESS OF ENERGISATION OF I. P. SETS/TUBE WELLS IN WEST BENGAL AS AT THE COMMENCEMENT OF SIXTH PLAN i.e. 1-4-1980 AND THAT ENDING OCTOBER, 1981**

Sl.No. Name of the district

Editing (English) Section  
Rajya Sabha Secretariat

Cumulative progress  
of energisation of pump  
sets/tubewells as on  
1-4-1980 31-10-1981

1	2	3
1 Bankura	441	449
2 Birbhum	877	910
3 Bardwan	2,475	2,517
4 Cooch-Bihar	469	538